

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 267 OF 2017**

**Dated: 9<sup>th</sup> February 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**GAIL (India) Ltd.**

**... Appellant(s)**

**Vs.**

**The Petroleum & Natural Gas Regulatory Board**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Neelima Tripathi  
Ms. Vidhi Gupta

Counsel for the Respondent(s) : Mr. Sumit Kishore

**ORDER**

Learned counsel for the Respondent seeks four weeks more time to file reply. As a last chance, time is granted. He may take steps to file the reply on or before 9.3.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.03.2018 after serving copy on the other side.

List the matter on **6.4.2018**.

**(Justice N. K. Patil)  
Judicial Member**

*tpd/vg*

**(B. N. Talukdar)  
Technical Member (P&NG)**